

RAJYA SABHA

Tuesday, the 3rd February, 2004/14 Magha, 1925 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

- I. **Report and Accounts (2002-03) of the Dredging Corporation of India Limited, Visakhapatnam and related papers**
- II. **Report and Accounts (2002-03) of the Cochin Port Trust Cochin, and related papers**
- III. **Report and Accounts (2002-03) of the Inland Waterways Authority of India, NOIDA and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CULTURE (SHRIMATI BHAWANABEN DEVRAJBHAI CHIKALIA): Madam, I lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

- (a) Annual Report and Accounts of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-8804/04]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 103 of the Major Port Trust Act, 1963:

- (a) Annual Accounts of the Cochin Port Trust, Cochin, for the year 2002-2003 and the Audit Report thereon.
- (b) Review by Government on the Accounts of the above Port Trust.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-8805/04]

III. (1) A copy each (in English and Hindi) of the following papers, under section 24 of the Inland Waterways Authority of India Act, 1985

- (a) Annual Report and Accounts of the Inland Waterways Authority of India, NOIDA, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. See No. LT-8806/04]

I. Report and Accounts (2002-03) of the Coir Board, Kochi and related papers

II. Report and Accounts (2002-03) of the Khadi and Village Industries Commission, Mumbai and related papers

THE MINISTER OF STATE OF THE MINISTRY OF AGRO AND RURAL INDUSTRIES (SHRI SANGH PRIYA GAUTAM): Mr. Chairman, Sir, I lay on the Table:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 19 and sub-section (4) of section 17 of the Coir Industry Act, 1953:

- (a) Forty-ninth Annual Report and Accounts of the Coir Board, Kochi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.